BEFORE THE NATIONAL GREEN TRIBUNAL
O.A. No.35/2023
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

Rajmal Gurjar & Ors. **Applicant(s)**

VS

State of MP & Ors. **Respondent(s)**

INDEX

SR.	PARTICULARS	ANNEXURE	PAGE
1	Restoration Plan		**1-28**

Place: BHOPAL **FILED BY MPPCB**

Bhopal Date: 26.06.2025

ADV PARUL BHADORIA
Advocate for MPPCB
Ph.No.:(+91)-8085977111;
Email: parul.bhadoria04@gmail.com

RESTORATION PLAN

IDENTIFICATION OF THE PROBLEM

An Original Application was filed before Hon'ble NGT Central Bench, Bhopal by Rajamal Gurjar, resident of village Dhulvan, Tehsil Khategaon, District Dewas (State of Madhya Pradesh) which was registered as OA No. 35/2023 (CZ) Rajmal Gurjar vs. State of Madhya Pradesh and ors., The OA states that respondent 12 i.e., ICEM Engineering Company Pvt. Ltd. (hereinafter referred to as 'Proponent') is causing damage to environment by carrying out blasting activities using explosives in the area which is in vicinity/proximity of several villages. Registered office of proponent is at Anand Industries Compound, Raghunath Nagar, Thane (W), State of Maharashtra but its working unit is at village Ambhori, Tehsil Multai, District Betul, State of Madhya Pradesh.

Proponent is engaged in metal cladding and bonding of metal sheets using explosives. Activities of proponent are causing adverse impact on six villages namely, Narkhed, Sherghad, Deogaon, Prabhatpattan, Somgarh and Mangonakala of Tehsil Multai, District Betul.

BRIEF FACT ABOUT THE PROCESS

The process of bonding metal sheets using explosives involves the placement of high explosives between metal surfaces that are prepared by cleaning and roughening. An initiator or detonator initiates an explosion that generates a shock wave, causing the metal surfaces to deform and collide, creating a metallurgical bond. The heat generated fuses the metal together, creating a strong bond. Explosion Bonding is performed in a remote isolated area. Explosive is ignited at the Centre using a high velocity Booster. Detonations travel away from the initial point & across the Plate surface at the specified detonation rate. Clad sheet collides with base Plate at a specific velocity and impact angle. Pressure is created at the immediately approaching adjacent surface which are sufficient to take away thin layer of metal from each surface and eject it away in a jet. Thin layer of Macro fusion is formed which looks like wavy weld line. At the collision point, the newly created clean Metal surface impact at high pressure of several GPA which forces metals into metallurgical intimate weld contact solidifies across the complete surface. Although there is much heat generated in the explosive detonation, there is no time for heat transfer to the metal. The result is an ideal metal to metal bond without melting or diffusion.

Explosion Bonding creates Metallurgical Bond of High Integrity, confined to a narrow weld region and leaves original Dispersion metal or structures, Cold-

Working, Precipitation Hardening essentially undisturbed. In other words, explosion bonding process is a cold process in which inherited properties of parent materials do not get disturbed or changed, except developed stress due to cold work which can be pacified by Heat Treatment (Stress Relieving). The process of bonding metal sheets is done by blasting which has the impact of like an earthquake on account 5 of height intensity tremors which can be felt in a radius of 8 kms from the blast site.

BRIEF FACT ABOUT THE PROCESS

Pursuant to Tribunal's order dated 23.05.2023, Joint Committee inspected the site on 06.07.2023 and has submitted a Report. It is said that process of industry involves bonding of metal sheets using high 7 explosives which are placed on the top layer of metal surfaces and initiator or detonator initiates an explosion that generates a shock wave, causing metal surfaces to deform and collide, creating metallurgical bond. Heat generated fuses metal together, creating a strong bond. Explosive welding or cladding is usually performed on relative thick plates by means of a large-scale parallel plates set-up. Several explosive welding configurations were developed mainly in 1960's and 1970's for their potential use in modern industrial applications. Explosive cladding is used to make special bimetallic heat exchanger tubes for protection of electrodes that are used in electrolysis. Explosive line and seam welding are important bonding techniques that allow welding of both, similar and dissimilar metal plates and sheets. In case of manufacturing of tubes, bonding occurs over a small overlapping fraction of the two surfaces which require only a small amount of explosive (for example, 5 g/m for line welds in thin ductile sheets). Explosive foil cladding is also used as an alternative coating technique. Process involved in the present unit i.e., respondent 12 includes bonding of two Metal sheets, one of Mild Steel and one of Stainless Steel, which include heavy cladding using 180-200 kg clad powder at a time.

Constitution of Joint Committee:

In view of the above, Hon'ble NGT has constituted a Joint Committee w.r.t. Order dated 23.05.2023 passed in the current matter for proper investigation, consisting of: -

i. District Magistrate/Collector, Betul (M.P.) or his representative
ii. One representative from Directorate General of Mines Safety (DGMS), Bilaspur (Chhattisgarh)
iii. One representative from Central Pollution Control Board (M.P.)
iv. One representative from Madhya Pradesh Pollution Control Board (M.P.)

Observation by the above Joint Committee:

• No record maintenance log book for water discharge has been provided by the industry to the team. While inspection, it was observed that the red coloured effluent generated against floor washing and washing of mixer in which explosive clad powder is prepared, is discharged in the open area without any treatment. As per the consent conditions, the effluent generated from washing of mixer/ other containers are covered under Effluent Treatment.

• No Septic tank/ soak pit was observed during visit, while as per CTO adequate facility of sewage treatment shall be made for domestic purpose.

• The metal cladding pit (cladding site) is situated at about 2 km from the preparation site, is surrounded by soil dump of 18m height. As per the conditions of the CTO Dust suppressor, green belt, water sprinkler and a soil dump of 12m height is recommended to maintain acoustic condition. But as per actual no water sprinkler was observed, though the area is mainly surrounded by forest and agriculture land, lack of green belt around the pit was observed.

• Ambient air quality monitoring was performed and the results of the prescribed parameters PM10, PM2.5, SO2 and NOx areas.

Civil Appeal No. 7788/2023 ICEM Engineering Company Pvt. Ltd. Vs. Rajmal Gurjar & Ors.

In compliance of Hon'ble Supreme court Civil Appeal No. 7788/2023 ICEM Engineering Company Pvt. Ltd. Vs. Rajmal Gurjar & Ors. order dated 01.12.2023, the MPPCB will Conduct periodic inspection of the appellants factory and examine/verify whether the pollution/discharge control norms are being complied. Such surprise inspections will be conducted at least once a month and without advance notice/intimation to the appellant. However, upon reaching the factory a notice of inspection will be served. MPPCB will collect and analyze of emission, effluents and noise and file a report by the next hearing date.

In the month of January-24, February-24, March-24, August-24 & Sep-2024. Air, Water and Noise monitoring has been conducted by MPPCB, RO, Chhindwara. It is pertinent to mention that all the Results are within the limit.

Whereas, in compliance of the order dated 03.12.2024 passed by the Hon'ble Supreme Court of India in Civil Appeal No.7788 of 2A23, the Original Application No.35/ 2023 titled as Rajamal Gurjar Vs State of Madhya Pradesh & Ors. of this Tribunal has been reopened.

Constitution of Joint Committee for Preparation of Restoration Plan:

A judgement order was passed by Hon'ble NGT OA No. 35/2023 (CZ) on 26.09.2023 with the following directions: -

"The amount of environmental compensation shall be spent on restoration/ remediation/ rejuvenation of environment in accordance with action plan which shall be prepared by a joint committee comprising CPCB. MPPCB and collector, Betul within two months. The plan shall include steps for remediation, budgetary allocation and execution. The plan shall be implemented within next three months after preparation."

In compliance of the order of, a joint committee was constituted comprising of the following members:

S. No.	Name & Designation
1.	P. Jagan, Regional Director, Central pollution Control Board
2.	Dr. Poulami C. Patil, Sc.- 'B', Central pollution Control Board
3.	Dr. K.N Katare, R.O, MPPCB, Chhindwara
4.	Rajesh Dubey, N. Tehsildaar, District Betul (Representative of Collector, Betul)
5.	N.K Pingale, Representative, ICEM Engineering Pvt. Ltd.

For finalization of plan of action, a meeting was convened in presence of all the committee members on 11.11.2024 (**copy of minutes is enclosed as Annexure- I**). Accordingly, all the members of the committee visited the site on 23.12.2024 to ascertain proper addressing all the issues for preparation of Restoration Plan. (Photographs enclosed as **Annexure-II)**

Action Plan Proposed by the committee:

Sr. No	Problems and damages caused	Ground level status	Proposed Action Plan	Implementing agencies
1.	Air Pollution by releasing harmful Gases and particles	During the visit of joint committee in compliance of order dated 23.05.2023, it was observed that all the ambient air quality parameters were within the limit as per conditions mentioned in the CTO. A report was sought from the health department through the district administration regarding any incidence of serious breathing disorders. According to the Health Department,the functioning of the ICEM Engineering Company Pvt. Ltd does not have any adverse effects on humans, either physically or mentally. (Copy of the Health Department letter as enclosed as **Annexure- III**)	Dense plantation is required to be done to mitigate the issue. The plant species to be considered may be selected with the guidance of Forest Department and miyawaki or equivalent technique may be adopted for fast development of green belt.	The project proponent/ Forest Department
2.	Noise Pollution	The noise caused due to explosion bonding was	The acoustic wall must be developed properly following	The project proponent

		found exceeding the prescribed limits. The report is already produced on record. A report was sought from the health department regarding any incidence of serious hearing disorders and from the forest department regarding any special behaviour in the habitat animals. (Letter has been sent to Forest Department.) The report is yet to be received.	guidelines. Dense plantation is required to be done to mitigate the issue.	
3.	Metal scrap and debris causing land pollution	Metal sheets are bonded to each other. No scraps were observed during visit. But it was observed that during loading and unloading of metals for transportation, the storage of metal sheets is not done properly.	The metal sheets must be stored under sheds to avoid ground water contamination during the transition period of loading and unloading. A separate storage space/ shade must be constructed. Types of waste or scraps must be disposed following proper guidelines and according to legal provisions.	The project proponent

4.	Risk of accidents	No record was found regarding accidents. The work is done in an extremely controlled environment and with all the safety procedures laid out by the government.	A proper emergency response plan must be prepared and implemented with immediate effect.	The project proponent
5.	Structural Damage - The vibration caused due to explosion bonding caused cracks in the concrete structures.	During the inspection, no cracks were observed in the walls and mirrors in the buildings situated within 500 meters radius of the blasting site. A Panchnama was also enclosed with the previous report submitted by the joint committee. A survey report from the district & local administration regarding any incidences of structural cracks occurred or not. (**Annexure-IV)**	The PP informed that a seismographic test has been conducted to analyse the level of affects due to vibration and the report on vibration and air overpressures studies prepared by Rocktech Engineering Pvt Ltd, Nagpur was also provided. Time to time inspection of the houses situated in the surrounding areas must be conducted.	District Administration
6.	Non-compliance of consent conditions -Effluent treatment facilities was not provided. Evidently proponent has violated	While inspection, it was observed that the red colored effluent generated against floor washing and washing of mixer in which	As per the recommendations of the earlier joint committee, the PP has installed Effluent Treatment Plant of capacity **10 KLD** During the site visit it	Implemented… Regular monitoring must be done by MPPCB, RO, Chhindwara.

	conditions of consent. Untreated effluent and sewage was discharged in open areas.	explosive clad powder is prepared, is discharged in the open area without any treatment.	was observed that the ETP/ STP was functional and no effluent was found being discharged in the open. Record (log-book) must be maintained regularly and MPPCB must monitor in fixed intervals.	
7.	Contamination of Wardha Reservoir by chemicals and pollutants - Wardha Reservoir is just 2 kms away (aerial distance) from the Bonding Site. As per complainant, blasting activities carried out by proponent are degrading the water quality causing sediment, debris and other materials to be stirred up in the water and noise produced by blasting is causing stress to the aquatic animals.Contamination of ground water	According to the report on vibration and air overpressures studies prepared by Rocktech Engineering Pvt Ltd, Nagpur, the vibration caused due to explosion bonding is within the prescribed limits. The groundwater is also not affected by this activity. (NOC of Ground Water Authority enclosed as (**Annexure-V)**	During field visit samples were collected from the reservoir and all possible sources of ground water from borewells and tubewells as per availability. All results were found within limit except the values of chloride. A proper rain water harvesting system must be designed and installed for ground water recharging. Though the results were found within limit, but if any chances of contamination occur that can be diluted using the system. This is the only method for ground water restoration. A report was sought from the department of irrigation/ PHED to recognise	The PP and Irrigation Department/PHED

			any changes if occurred in Wardha Reservoir.	
8.	Non-compliances at metal cladding pit/cladding site	As per the conditions of CTO at the cladding site dust suppressor must be installed such as water sprinkler. Green belt was scarce. The effluent generated after cladding process was found splashed nearby and drained with the help of two pipes to the open water bodies outside the premises in an uncontrolled manner and no treatment is provided. The ash generated was stored in the open.	The waste water generated is recommended to be collected manually and send to the ETP of Industry. As per the recommendations of the Joint Committee, the PP made agreement with the TSDF and a separate shade was also constructed for storage of ash generated during process.	Implemented

Recommendations:

1. Monitoring of all parameters (Water, Air & Noise) must be done by MPPCB, RO on regular intervals.
2. DG set must be provided with proper vent at prescribed height.
3. It is also recommended to install digital flow meter to regulate theuse of ground water and to prevent discharge of untreated effluent.

4. Record of each process must be maintained in form of log books.
5. A seismograph analysis is also recommended during cladding.
6. Regular monitoring of the parameters included in CTO and submission of quarterly report to MPPCB is also recommended.
7. It is recommended to provide rain water harvesting system in the plant.
8. For ground water uses NOC must be obtained from CGWA (Central Ground Water Authority).
9. It is also recommended to install digital water meter to measure theflow of extracted ground water.

P. Jagan
Regional Director
Central Pollution Control Board

Dr. Poulami C. Patil
Scientist 'B'
Central Pollution Control Board

Dr. K.N Katare
Regional Officer
M.P. Pollution Control Board
R.O., Chhindwara

Rajesh Dubey
N. Tehsildaar
District Betul
(Representative of Collector, Betul)

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
मुल्लाजी पेट्रोल पम्प के सामने, परासिया रोड, छिंदवाडा
दूरभाष: 07162-220311/12(O), ई-मेल : E-mail–romppcbcwh@gmail.com, ropcb-chhindwara@mp.gov.in, **वेब: www.mppcb.mp.gov.in**

क्र.1013/प्रनिबो/क्षेका/2024 छिंदवाड़ा दिनांक 11/11/2024

प्रति,

कलेक्टर महोदय
कार्यालय कलेक्टर
बैतूल म.प्र.

विषयः माननीय माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक 35/2023 राजमल गुर्जर विरुद्ध स्टेट ऑफ मध्यप्रदेश एवं अन्य पारित आदेश के पालनार्थ।

उपरोक्त विषयान्तर्गत लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक 35/2023 (राजमल गुर्जर विरुद्ध स्टेट ऑफ मध्यप्रदेश एवं अन्य) में पारित आदेश के पालनार्थ केंद्रीय प्रदूषण नियंत्रण बोर्ड कि ओर से पी. जगन, क्षेत्रीय निदेशक तथा डॉ. पौलमी सी पाटिल वैज्ञानिक 'ख', माननीय कलेक्टर महोदय (बैतूल) द्वारा नामित सदस्य सुश्री अनीता पटेल अनुविभागीय अधिकारी (रा.) मुलताई तथा क्षेत्रीय कार्यालय मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड की ओर से के. एन. कटारे क्षेत्रीय अधिकारी, छिंदवाड़ा दिनांक 24 अक्टूबर 2024 को वीडियो कॉन्फ्रेंसिंग के माध्यम से बैठक में सम्मिलित हुए। माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण क्रमांक 35/2023 राजमल गुर्जर विरुद्ध स्टेट ऑफ मध्यप्रदेश एवं अन्य में दिनांक 26.09.2023 को पारित आदेश के अंश निम्नानुसार है :

"The amount of environmental compensation shall be spent on restoration/ remediation/ rejuvenation of environment in accordance with action plan which shall be prepared by a joint committee comprising CPCB. MPPCB and Collector, Betul within two months. The plan shall include steps for remediation, budgetary allocation and execution. The plan shall be implemented within next three months after preparation. An action taken/compliance Report shall be submitted by 30th March, 2024 with Registrar, Central Zone, Bhopal Bench, and if he finds necessary, shall place report before Bench for further order. "

In compliance of the order dated 26.09.2023 passed by Hon'ble National Green Tribunal Original Application O.A. 35/2023 (Rajmal Gurjar vs. State of Madhya Pradesh and ors.) a meeting was conducted through online mode in which the following representatives were present:

- Mr. P. Jagan, Regional Director and Dr. Paulami C. Patil Scientist 'B' from Central Pollution Control Board.
- Ms. Anita Patel, Sub-Divisional Officer (Revenue), Multai, (Member nominated by the Honorable Collector, Betul)
- Mr. K.N. Katare, Regional Officer, Chhindwara, Madhya Pradesh Pollution Control Board.

The meeting was conducted for preparation of restoration/remediation/rejuvenation plan as per the direction of Hon'ble NGT.

Minutes of the meeting are as follows: -

7. During meeting it was discussed that for proper restoration, the actual damage caused to the environment needs to be assessed. For this purpose committee decided to direct the project proponent M/s ICEM engineering company Pvt Ltd village- Ambhori, Teh. Multai , Betul for installation of three piezometers adjacent to the premises.
8. A seismographic study must be performed to assess blast intensity.
9. To assess the surface water quality monitoring of Wardha reservoir must be conducted during site visit by the committee which may be compared with the previous reports published by SPCB.
10. The representative was requested to provide relevant information to be collected from the departments below:

    iv. To the health department to assess health hazards related to noise and air pollution and investigate any diseases caused by water contamination.
    v. To the forest department to address instances of wildlife mortality.
    vi. To the department of animal husbandry to investigate potential impacts on livestock.

11. Letter from revenue department for instances of house crack.
12. A field visit was proposed by the committee to assess the situation on ground and also for ease to prepare the plan.

के.एन.कटारे
क्षेत्रीय अधिकारी,

क्र.1014/प्रनिबो/क्षेका/2024 छिंदवाड़ा दिनांक 11/11/2024

प्रतिलिपिः–

1. सुश्री अनीता पटेल, अनुविभागीय अधिकारी (रा) मुलताई, जिला बैतूल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

के.एन.कटारे
क्षेत्रीय अधिकारी,

Note- The members of the committee visited the site on 23.12.2024

कार्यालय खण्ड चिकित्सा अधिकारी सामुदायिक स्वास्थ्य केन्द्र प्रभातपट्टन
E-Mail- bmo.pra.bet@gmail.com Phone No – 07148-256833

क्र / बी.ई.ई. / 2025 / 55

प्रभातपट्टन दिनॉक 15.01.2025

प्रति,

तहसीलदार महोदया जी
तहसील प्रभातपट्टन जिला बैतूल म0प्र0

विषय :– ग्राम अम्भोरी की आ.सी.ई.एम. स्टील फेक्ट्री एवं ग्राम में स्वास्थ्य परीक्षण के संबंध में।

––00––

उपरोक्त विषयान्तर्गत लेख है कि विकासखण्ड प्रभातपट्टन के अन्तर्गत ग्राम अम्भोरी की आ. सी.ई.एम. स्टील फेक्ट्री में कार्यरत कर्मचारीयों एवं अधिकारी के स्वास्थ्य परीक्षण हेतु दिनांक 30.11.2024 को सामुदायिक स्वा. केन्द्र प्रभातपट्टन से डॉ. की टीम द्वारा कुल 56 कर्मचारीयों की जॉच की गयी थी, एवं ग्राम अम्भोरी में दिनांक 06.12.2024 को ग्रामीणों का 78 ग्रामीणों का स्वास्थ्य परीक्षण किया गया था। उक्त स्वास्थ्य केम्प में कोई भी कर्मचारी एवं ग्रामीण गंभीर बीमारी से ग्रसीत नही पाया गये थे। वे मानसीक एवं शारिरिक रूप से स्वस्थ्य पाये गये थे।

सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

खण्ड चिकित्सा अधिकारी
सामु.स्वा.केन्द्र प्रभातपट्टन

पृ. क्र / बी.ई.ई. / 2025 /

प्रभातपट्टन दिनॉक 15.01.2025

प्रतिलिपिः–

1. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी जिला–बैतूल की ओर सादर सूचनार्थ प्रेषित।

खण्ड चिकित्सा अधिकारी
सामु.स्वा.केन्द्र प्रभातपट्टन

Office Phone N.- 07147-220222

क्रं./स्टेनो/अ.वि.अ.(रा)/2025/ 517(A)

मुलताई, दिनांक 06/02/2025

कार्यालय अनुविभागीय अधिकारी(राजस्व),मुलताई

जिला – बैतूल (म.प्र.) Email ID - sdmmulbet@mp.gov.in

प्रति,

कलेक्टर महोदय,
जिला बैतूल

विषय :- माननीय राष्ट्रीय रहित अभिकरण प्रकरण क्रमांक 35/2023(राजमल गुर्जर विरूद्ध स्टेट आफ मध्यप्रदेश एवं अन्य) में पारित आदेश के पालनार्थ।

संदर्भ:- पत्र क्रमांक 1013 प्रनिबो/क्षे.का/2024 छिन्दवाडा /11/11/2024

---00---

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में लेख है कि माननीय राष्ट्रीय रहित अभिकरण प्रकरण क्रमांक 35/2023(राजमल गुर्जर विरूद्ध स्टेट आफ मध्यप्रदेश एवं अन्य) में पारित आदेश के पालनार्थ केन्द्रीय प्रदूषण नियंत्रण बोर्ड की ओर से पी0 जगन क्षेत्रीय निदेश तथा क्षेत्रीय कार्यालय मध्य प्रदेश प्रदूषण बोर्ड की ओर से के.एस. कटारे क्षेत्रीय अधिकारी छिन्दवाडा दिनांक 24 अक्टूबर 2024 को वीडियो कान्फ्रेसिंग के माध्यम से बैठक में सम्मिलित हुए माननीय राष्ट्रीय रहित अभिकरण प्रकरण क्रमांक 35/2023(राजमल गुर्जर विरूद्ध स्टेट आफ मध्यप्रदेश एवं अन्य) में पारित आदेश के अंशानुसार आईसीईएम इंजीनियरिंग कंपनी प्राईवेट लिमिटेड विलेज अंभोरी तहसील मुलताई से पर्यावरण को हो रहे नुकसान का वास्तविक आंकलन किया जाना आवश्यक है।

संदर्भित पत्र में उल्लेखित बिन्दुओं के आधार पर आईसीईएम इंजीनियरिंग कंपनी प्राईवेट लिमिटेड विलेज अंभोरी तहसील मुलताई कपंनी द्वारा किए जा रहे कार्य में आसपास के क्षेत्र में होने वाले दुष्प्रभावों का मौका पर श्रीमान अनुविभागीय अधिकारी (रा.) मुलताई ना. तहसीलदार प्रभातपटटन, राजस्व निरीक्षक प्रभातपटटन, हल्का पटवारी द्वारा स्थल निरीक्षण किया गयाा जिसमें पाया गया कि:-

- ग्राम अंभरी प0ह0नं0 64 रा0नि0मं0 घाट बिरोली में स्थित खसरा नंबर क्रमंश: 394/1, 394/3, 395/4, 567/1, 567/2 में स्थित आईसीईएम इंजीनियरिंग कंपनी प्राईवेट लिमिटेड मेटल क्लेडिंग का कार्य हो रहा है।

यह कि मौका पर मौजूद श्री एन.के. पिंगले डायरेक्टर आईसीईएम इंजीनियरिंग कंपनी प्राईवेट लिमिटेड ग्राम अंभोरी द्वारा कंपनी में मेटल क्लेडिंग की पूरी प्रक्रिया बताई। जिस स्थान पर दो मेटल प्लोटों को आपस में जोडने हेतु लगभग 200 किलोग्राम विस्फोटक सामग्री का उपयोग किया जाता है। सुरक्षा हेतु इस स्थान के तीनों ओर रेत, मुरम, मिट्टी की 40 फीट ऊची 40 चौडी दिवार खडी की गई है। विस्फोट के समय होने वाली फटाका जैसी आवाज कंपनी पडोसी ग्रामों – अंभोरी, नरखेड, मंगोनाकला, सोमगढ, प्रभातपटटन तक होना पाया गया। विस्फोट स्थल पर किसी प्रकार के मुरम पत्थर का उछलना नहीं पाया गया। क्लेटिंग यूनिट, अमोनियमनाईट्रेड भंडार गृह, टी0एन0टी0 भंडार गृह प्रोसेस यूनिट तीनों का निरीक्षण किया गया इनके आसपास उद्योग प्रबंधन द्वारा वृक्षारोपण होना पाया गया।

- यह कि श्री एन.के. पिंगले डायरेक्टर आईसीईएम इंजीनियरिंग कंपनी प्राईवेट लिमिटेड द्वारा बताया गया कि प्लेटों को आपस में जोडने हेतु ब्लास्टिंग करने में उठने वाले धुआ को रोकने हेतु लगभग 500 लीटर पानी का उपयोग हमारी निजी भूमि पर बने तालाब से पूर्ति की जाती है। यह पानी जमीन पर नहीं गिरता है। इसके अलावा पानी का उपयोग प्रोसेग बिल्डिंग में जहा पावडर बनती है को साफ करने में माह मे एक बार में 50 लीटर पानी का उपयोग होता है। इस पानी को दोबारा उपयोग में लाने हेतु ई0टी0पी0 संयंत्र लगा हुआ है। शुद्ध पानी पुन: पेड पौधों में दिया जाता है। अत: कंपनी मे पानी का स्त्रोत स्वयं की

अनुविभागीय अधिकारी (रा.)

निजी भूमि पर बने तालाब एवं एक ट्यूबवेल निर्मित है में किया जाता है। जिसमें सेन्ट्रल ग्राउड वाटर अथारिटी का अनापत्ति प्रमाण पत्र प्राप्त है।

-अनुविभागीय अधिकारी रा0 महोदय मुलताई के आदेशानुसार कंपनी में कार्यरत कर्मचारियों का स्वास्थ्य परीक्षण बी0ए0ओ0 डॉ. जितेन्द्र आत्रे शासकीय अस्पताल प्रभातपटटन में दल द्वारा किया गया जिसमें किसी कर्मचारी को कोई गंभीर बीमारी इस कंपनी में कार्य करने से नहीं है।

-यह कि आईसीईएम इंजीनियरिंग कंपनी प्राईवेट लिमिटेड ग्राम अंभोरी से लगे ग्रामों के ग्राम पंचायत प्रभातपटटन , बोरगांव(शेरगढ), मंगोनाकला, नरखेड, सोमगढ के सरपंच द्वारा अपने प्रस्ताव में लेख किया है कि कंपनी में मेटल प्लेट को जोडने से विस्फोट से हमारे गॉव में कोई क्षति या नुकसानी की कोई जानकारी नहीं है।

अत: प्रतिवेदन महोदय जी की ओर अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

अनुविभागीय अधिकारी (राजस्व)
अनुविभागीय अधिकारी (रा.)
मुलताई

* कार्यालय *

ग्राम पंचायत सोमगढ़

जनपद पंचायत प्रभात पट्टन जि. बैतूल (म. प्र.)

सरपंच
श्रीमती यशोदाबाई / सुन्दरलाल कुमरे
मु. सोमगढ़ पो. चिल्हाटी जि. बैतूल (म.प्र.)
मो. 8305611638

पं

क्रमांक :- 47

दिनांक 14-12-2023

प्रति,

राष्ट्रीय हरित प्राधिकरण भोपाल

विषय :- आपके नोटिश नम्बर NGT-CZB/2023/43 दिनांक 26-5-2023 के संबंध में।

महोदय जी,

हम पंचगण ग्राम पंचायत सोमगढ़ के ग्राम सोमगढ़ निवासी हैं। यह हमारी जन्म भूमि है, कई वर्षों से हम यहा निवासरत होकर ये खेती कार्य करते है। हमे यह जानकारी है कि हमारे क्षेत्र के ग्राम मल्लोरी के किसाने में अंबिकम नाम की कंपनी स्थित है जो 7-8 वर्षो से संचालित है। इस कम्पनी में हमारे ग्राम और आसपास के ग्राम से काम करने के लिए बहुत लोग आते है।

हमे यह जानकारी प्राप्त हुई है कि इस कम्पनी में से प्लेटो को नाले में विसर्जित किया जाता है। यह वाम एक्सप्लोसिव केमिकल्स को मिक्स किया जाता है। जिससे आवाज हमारे ग्राम में स्पष्ट आती है, जिससे हवा के झोंके जैसा महसूस होता है। जो क्षण भर के लिए होता है, तथा किसी प्रकार की कंपन्न भी नही होती है।

कंपनी के कार्य करने कि इस विधा से हमारे ग्राम सोमगढ़ और आसपास के ग्रामों में किसी प्रकार की कोई क्षति/नुकसान होने की जानकारी नही है। जबकि हमारा ग्राम कम्पनी के Blasting क्षेत्र से 3.00 कि.मी. दूरी पर स्थित है। हमे यह खुशी है की हमारे ग्राम के पास फैक्ट्री खुली है। जिससे हमारे क्षेत्र के सैकड़ो बेरोजगार युवाओ को रोजगार मिला जिससे हमारे घरो और गावो की आर्थिक स्थिति में बहुत सुधार आया है।

P.T.O

* कार्यालय *

ग्राम पंचायत सोमगढ़

जनपद पंचायत प्रभात पट्टन जि. बैतूल (म. प्र.)

सरपंच
श्रीमती यशोदाबाई / सुन्दरलाल कुमरे
मु. सोमगढ़ पो. चिल्हाटी जि. बैतूल (म.प्र.)
मो. 8305611638

क्रमांक :-

दिनांक 14/10/2020

कोरोना महामारी के समय हमारे गाँव के कई लोग बाहर की कम्पनियों से काम छोड़ के आए थे तब इस कम्पनी ने हमारे ग्राम के लोगो को काम दिया था।
एवं कोरोना के समय जब दो महीने के लिए कम्पनी बंद थी तब कम्पनी ने वहाँ के 120 मजदूरो को स्वेच्छा से 2500-3000 रुपये की सहयोग राशि प्रदान की थी। तथा कम्पनी द्वारा हमारे ग्राम में मंदिर निर्माण सामाजिक भवन निर्माण, धार्मिक एवं सामाजिक कार्यों में सहयोग राशि प्रदान की जाती है।
हमारे गाँव के जो लड़के कम्पनी में काम पर जाते है उन्होने हमे बताया है कि कम्पनी में सभी काम सेफ्टी और सावधानी पूर्वक किया जाता है तथा कम्पनी नियमानुसार कर्मचारियो को सभी सुविधा दी जाती है।
हम पंचायत तथा ग्राम पंचायत सोमगढ़ के लोगो को कम्पनी के इस काम से कोई आपत्ति नही है।

यशोदा
सरपंच
ग्राम पंचायत सोमगढ़

* कार्यालय *

ग्राम पंचायत प्रभात-पट्टन

श्रीमती सुनंदा सुभाष देशमुख
सरपंच
ग्राम पंचायत, प्रभातपट्टन
जनपद पंचायत प्रभातपट्टन

जनपद पंचायत प्रभातपट्टन
जिला-बैतूल (म.प्र.)

* निवास *
मु. पो. प्रभात-पट्टन
तह. प्रभात-पट्टन, जि.बैतूल (म.प्र.)
मो.9425693491

दिनांक : 11/07/23

क्षेत्रीय हरित प्राधिकरण भोपाल

विषय:- आयकेन इंजिनियरिंग प्रा.लि. को A+ अम्बोरी सह. कुलमाई जिला मेटल क्लास्टरीग कार्य आवंटन।

उक्त विषय अन्तर्गत निवेदन है। की उक्त कम्पनि द्वारा A+ अम्बोरी क्षेत्र में मेटल क्लास्टरीग का कार्य किया जाता है। जिसके हमारे गांव से रोजगार के लिए नवयुवा जाते है। यह कार्य करीब 8 वर्ष से चालू है। जिससे हमारे ग्राम के ग्रामिण एवं आस पास के गांव के युवाओ को रोजगार प्राप्त होता है। जिससे हमारे गांव को कार्य की कुछ भी जानकारी नहीं है।

कंपनी द्वारा पर्यावरण सुरक्षा और सामाजिक सुरक्षा का ध्यान रखना है।

सरपंच
ग्राम पंचायत प्रभात पट्टन
जनपद पंचायत, प्र.पट्टन

DEEP Offset Multan
अन पेड़ पौधे हैं हमारा इस धरती को सुरक्षित है बनाना
स्वच्छ भारत

* कार्यालय *

ग्राम पंचायत देवगांव

जनपद पंचायत प्रभात पट्टन जि. बैतूल (म. प्र.)

सरपंच
श्री हेमन्त खण्डा
मु. पो. देवगांव जि. बैतूल (म.प्र.)
मो. 6267144928

पं

क्रमांक :- 6267144928

दिनांक 15/07/2023

प्रति,
राष्ट्रीय हरित प्राधिकरण भोपाल

विषय: आई केम इंजिनियरिंग कंपनी प्राईवेट लिमिटेड अन्वेक्षण अनुमोदन.
तह. मुलताई जि. बैतूल म.प्र.
मेटल फाब्रिकेटिंग, (वेल्डिंग) कार्यवृ)

विगत 7-8 वर्षो से यह इंजिनियरिंग कम्पनी का कार्य सुचारू है जैसे- ~~केम~~ फ्रेमर डीसाईटेंट (इर्न) अनुमानित 6 1/2 कु. टी. जैसे कार्य ग्रामीण जनता के अभी तक कोई नुकसान नही हुआ इसकी जानकारी नहीं. कम्पनी पर्यावरण एवं पेड़ पौधो का ध्यान रखती है।

ग्राम पंचायत देवगांव
जनपद पंचायत प्र.पट्टन

कार्यालय

ग्राम पंचायत बोरगाँव शेरगढ़, जनपद पंचायत प्र.पट्टन

श्रीमती कांता कवरू उईके
सरपंच
ग्राम पंचायत बोरगाँव शेरगढ
जनपद पंचायत, प्रभात पट्टन

* निवास *
मु.पो. बोरगाँव शेरगढ, तह. मुलताई
जिला-बैतूल (म.प्र.) 460661
Mob. 9009735526

क्रमांक

दिनांक 13/07/2023

प्रति,
राष्ट्रीय हरित प्राधिकरण, भोपाल,

विषय:- आपके नोटिस नं.

महोदय जी,

उपरोक्त विषयान्तर्गत लेख है, हमें यह जानकारी है कि, हमारे क्षेत्र के गावँ आम्भोरी के पास में आम्रेम कम्पनी है, जो लगभग 8 साले से संचालित है। इस कम्पनी में हमारे गांव और आसपास के गांव के काम पर भी लोग जाते है। यह कम्पनी में आपस में दो पत्थरो को चिपकाया जाता है। यह काम वेल्डिंग करके किया जाता है। जिसको भाषामे हमारे गांव में कभी-कभी आती है जो इस काम के लिये होता है। तथ किसी प्रकार कि कोई कपन्न होने कि हमारे पास कोई जानकारी भी नही है।

कम्पनी में काम करने कि इस विधि से हमारे बोरगांव शेरगढ़ में किसी प्रकार की कोई छति/हानि होने कि हमारे तक जानकारी नही है। हमारा गांव कम्पनी से लगभग 6 कि.मी. की दूरी पर है। हमारे गांव से जो लड़के कम्पनी में काम पर जाते है, उन्होने हमे बताया है कि कम्पनी में सभी काम सावधानी पूर्वक किया जाता है।

हम पंचगन ग्राम पंचायत बोरगाँव शेरगढ़ के लोगो को कम्पनी के इस काम से कोई आपत्ति नही है।

कांता
सरपंच
ग्राम प. बोरगाव शेरगढ

कार्यालय

ग्राम पंचायत नरखेड़

जनपद पंचायत प्रभात पट्टन जि. बैतूल (म.प्र.)

क्रमांक -

दिनांक 14/07/2023

प्रति,

राष्टीय हरित प्राधिकरण, भोपाल

विषय :- आपके नोटिश नंबर .....

महोदय जी,

हम पंचगन ग्राम पंचायत नरखेड के हैं, कई वर्षो से हम यहा निवासरत होकर के कृषि कार्य करते हैं | हमे यह जानकारी हैं कि, हमारे क्षेत्र के ग्राम अंभोरी और नरखेड के जंगल में आयकेम कंपनी 2015 में बनी हैं, इस कंपनी में हमारे गाँव और आसपास के गाँव से काम करने के लिए कई लड़के जाते हैं |

इस कंपनी में दो प्लेटो को आपस में चिपकाया जाता हैं | यह काम ब्लासटिंग करके किया जाता हैं | जिसकी आवाज़ हमारे ग्राम में कभी-कभी सुनाई आती हैं, तथा किसी प्रकार की कंपन्न होने जैसा या कोई छति/नुकसान होने की हमारे तक कोई जानकारी नही हैं | कंपनी के ब्लासटिंग करने की जगह से हमारा गाँव 6-7 किमी. तक हो सकता हैं, हमारे गाँव से 60-70 लोग इस कंपनी में काम पर जाते हैं | हमारे गाँव से जो लड़के कंपनी में काम पर जाते हैं, उन्होने हमें बताया हैं कि कंपनी में सभी काम सेफ्टी और सावधानी पूर्वक किया जाता हैं | तथा कंपनी में नियमानुसार कर्मचारियो को सभी सुविधा दी जाती हैं |

हमें यह खुशी हैं की हमारे गाँव के पास फेक्टरी खुली हैं जिससे हमारे क्षेत्र के सेकड़ो बेरोज़गार युवाओ को रोज़गार मिला जिससे हमारे घरो और गावो कि आर्थिक स्थिति में बहुत सुधार आया हैं |

कोरोना महामारी के समय हमारे गाव के कई लोग बाहर कि कंपनियो से काम छोड़ के आए थे, तब इस कंपनी ने हमारे ग्राम के लोगो को काम दिया था | एवं कोरोना के समय जब दो महीने के लिए कंपनी बंद थी तब कंपनी ने वहाँ के 120 मजदूरो को स्वेच्छा से 2500-3000 रुपय की सहयोग राशि प्रदान की थी | तथा कंपनी द्वारा हमारे ग्राम में मंदिर निर्माण, सामाजिक भवन निर्माण, धार्मिक एवं सामाजिक कार्यो में सहयोग राशि प्रदान की जाती हैं | तथा हमारे गाँव नरखेड से कंपनी तक कच्चा बनाया जिसमे पुलिया भी बनाया है जिससे खेतो में जाने वाले किसानो को भी सुविधा हुवा हैं |

हम पंचगन तथा ग्राम पंचायत नरखेड के लोगो को कंपनी के इस काम से कोई आपत्ति नही हैं |

सरपंच
ग्राम पंचायत नरखेड़
जनपद पं. प्रभात पट्टन

ग्राम पंचायत मंगोनाकलाँ जन.पंचा.प्रभात पट्टन

श्रीमती रीता गहावेव बारस्कर
सरपंच
ग्राम पंचायत मंगोनाकलाँ

-: निवास :-
मु.पो. मंगोनाकलाँ
तह. मुलताई जि. बैतूल (म.प्र.)
Mob. 7987737914

क्रमांक

दिनांक 20/07/2022

प्रति,
क्षेत्रीय वरिष्ठ पुलिसकर्मी अधिकारी

विषय:- उमरकेन इंनिविशिंग कम्पनी प्रा लिमेटेड A+ अंगेरी ने मुलताई जिला बैतूल रोड का कार्य किया था है।

इस विषय अंतर्गत निवेदन है कि उक्त कंपनी द्वारा अंगेरी रोड में रोड चौड़ीकरण कार्य किया था है जिससे हमारे आस-पास के गांवों को नवयुवक को रोजगार मिलता है यह कंपनी 2015-16 से रोड बनाने का काम कर रही है। इससे किसी प्रकार की गांव वालों को हानि या नुकसान नहीं होता है, नशा इत्यादि इस प्रकार की जानकारी नहीं है। कंपनी पुलिस का हमारे सुरक्षा रक्षा में रख रही है। इसे कंपनी से किसी प्रकार कि शिकायत नहीं है।

रीता बारस्कर

ग्राम पंचायत प्रभातपट्टन

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

CENTRAL GROUND WATER AUTHORITY

Project Name:	Icem Engineering Company Pvt Ltd		
Project Address:	Village Ambhori Telsil Multai, Dist Betul, Pincode 460661		
Village:	Ambhori	Block:	Prabhat Pattan
District:	Betul	State:	Madhya Pradesh
Pin Code:			
Communication Address:	Village Ambhori Telsil Multai, Distt. Betul, Madhya Pradesh – 460 661, Prabhat Pattan, Betul, Madhya Pradesh - 460661		
Address of CGWB Regional Office :	Central Ground Water Board North Central Region, Block-1, 4th Floor, Paryawas Bhawan, Area Hills, Jail Road, Bhopal, Madhya Pradesh - 462011		

1.	**NOC No.:**	CGWA/NOC/IND/ORIG/2023/19378	2.	**Date of Issuence**	06/10/2023
3.	Application No.:	21-4/1955/MP/IND/2023	4.	Category: (GWRE 2022)	Safe
5.	Project Status:	Existing Project	6.	NOC Type:	New
7.	**Valid from:**	12/09/2023	8.	**Valid up to:**	11/09/2026

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
22.00	6600.00						

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:0						Total Proposed No.:1					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	0	0	0	0	0	1	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit,MPu-Mine Pumps

11.	Ground Water Abstraction/Restoration Charges paid (Rs.):	8030.00
12.	Environment Compensation (if applicable) paid (Rs.):	0.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
		Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	1	0	0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY

CENTRAL GROUND WATER AUTHORITY

Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 4509(E))
https://cgwa-noc.gov.in

Application No,:	21-4/1955/MP/IND/2023		Date of Issuence:06/10/2023
Name of Firm:	ICEM ENGINEERING COMPANY PVT LTD		
AppType Category:	*Explosive Manufacturing*		
Application Type:	*Industrial*		
PAN/GSTIN No. of Firm/Individual:		*NA / NA*	

SN	Description	Amount (Rs.)
1.	Application Processing Fee	**10000.00**
2.	Ground Water Abstraction charges	**8030.00**
3.	Ground Water Restoration charges	**0**
4.	Environmental Compensation Charges (ECRGW) *(Date From to) Days-*	
5.	Penalty for non-Compliance of NOC conditions *Condition to be mentioned*	**100000.00**
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	

S.No.	Description	Rate
(i)	Change in User ID	Rs. 5000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	

Rs. Rupees One Lakh Eighteen Thousand Thirty Only **118030.00**

This is an system generated invoice, hence, does not require ink signed.

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये – जीवन बचाये
SAVE WATER - SAVE LIFE

m and conditions:

i. All disputes are subject to Delhi Jurisdiction.
ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये – जीवन बचाये
SAVE WATER - SAVE LIFE